

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 301

IA/2863/ND/2020 in IB/613/ND/2019

IN THE MATTER OF:

State Bank of India

... Applicant/Petitioner

Vs

Shri Lal Mahal Ltd.

... Respondent

Order under Section 7 of IBC.

Order delivered on 23.09.2020

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MR. HEMANT KUMAR SARANGI,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

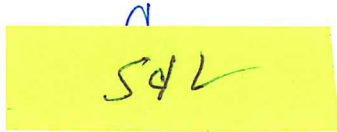
For the Applicant : Mr. Ankur Mittal, Adv.,
Mr. Karan Setiya, Adv.
For the Respondent : Mr. Krishnendu Datta, Adv.,
Mr. Ashish Verma, Adv.,
Ms. Shrishti Vaid, Adv.,
Mr. Rahul Gupta, Adv.,
Mr. Dev Garg

ORDER

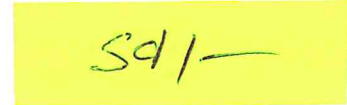
Learned Counsel for respondent Mr. Dutta states that they have filed an application on 21st September 2020. The main Insolvency Application is substantially argued. Let, all the submissions be filed in written submissions from both the sides not more than ten pages within ten days alongwith the copies of judgment relied upon in support of their case. If any settlement proposals are

exchanged or communicated by any party, the same be brought before the bench.

List for conclusion of argument on 06.10.2020.

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HEMANT KUMAR SARANGI
MEMBER (T)

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DR. DEEPTI MUKESH
MEMBER (J)

Vaishali - 23.09.2020